

WRITTEN ANSWERS TO
QUESTIONS

Taking up of Private employment by Retired I.C.S. Officers

*332. **Shri C. Janardhanan:**
Shri P. C. Adichan:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) the number of former members of the Indian Civil Service who, on retirement, have taken service in foreign companies or companies having substantial foreign share-holding;

(b) the number of such ex-ICS officers normally residing in Delhi as representatives of these concerns; and

(c) whether any of these officers have been enlisted by Government as 'contactmen'?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The information is not available with the Government because retired officers are not required under the rules to furnish reports about their employment and employers or about their place of residence. Only when they wish to accept commercial employment within two years from the date of retirement are they required to obtain prior permission of Government.

(c) No, Sir.

Commission on Functions of Governors

*333. **Shri R. S. Vidyarthi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to set up any Commission or Committee for the proper elucidation of the conventions implied in the Constitution relating to the functions of the Governors; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.

Tripartite Committee on Bonus

*338. **Shri K. Ramani:**
Shri Umanath:
Shri Mohammad Ismail:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the Tripartite Committee on Bonus has completed its work;

(b) if so, what has been its outcome; and

(c) if not, when the Committee is likely to submit its report to Government?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) to (c). A Bipartite Committee was constituted by the Standing Labour Committee on the 26th October, 1966, to consider various proposals and alternatives to meet the situation arising from the Supreme Court's judgement declaring certain sections of the Payment of Bonus Act, 1965, as constitutionally invalid. The Committee met twice, but could reach no agreement. The position was reported to the Standing Labour Committee on the 10th May, 1967.

Parliamentary Committee on Education

*339. **Shri Eswara Reddy:**
Shri N. R. Laskar:
Shri Shradhkar Supakar:
Shri Liladhar Kotaki:
Shri S. M. Banerjee:
Shri Madhu Limaye:
Shri Mohan Swarup:
Shri Sharda Nand:
Shri J. B. Singh:
Shri Ranjit Singh:
Shri Shri Gopal Saboo:
Shrimati Jyotsna Chanda:
Shri C. K. Bhattacharyya:
Shri Vasudevan Nair:
Shri Indrajit Gupta:
Shri C. Janardhanan:
Shri S. C. Samanta:
Shri A. K. Kisku:
Shri S. N. Maiti:
Shri Tridib Kumar Chaudhuri:
Shri Yashpal Singh:

Shri Vishwa Nath Pandey:

Shri E. Barua:

Shri Y. A. Prasad:

Shri N. K. Sanghi:

Shri D. N. Patodia:

Shri C. C. Desai:

Mizo Hills Problem

*341. **Shri Hem Barua:**

Shri Surendranath Dwivedy:

Shrimati Tarkeshwari Sinha:

Shri Madhu Limaye:

Shri S. M. Banerjee:

Shri George Fernandes:

Dr. Ram Manohar Lohia:

Shri Ram Sewak Yadav:

Shri Maharaj Singh Bharati:

Will the Minister of Education be pleased to state:

(a) whether the Committee of Members of Parliament on Education has submitted its report;

(b) if so, the main recommendations contained in the report;

(c) whether Government have examined these recommendations; and

(d) if so, the decisions taken thereon?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) to (d). Do not arise.

Hindi-knowing Employees

*340. **Shri Sharda Nand:**

Shri Bharat Singh Chauhan:

Shri Ranjit Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to give special incentives to the Hindi-knowing Government employees for switching over their official work from English to Hindi;

(b) if so, the details thereof; and

(c) if the reply to part (a) above be in the negative, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No Sir.

(b) Does not arise.

(c) Government's policy is that non-Hindi-knowing staff working in the Central Government offices should not be placed at a disadvantageous position.

Will the Minister of Home Affairs be pleased to state:

(a) the extent to which Government have succeeded so far in restoring civil administration after the revolt staged by the Mizo National Front for independence from India in the Mizo Hills District of Assam; and

(b) the measures adopted so far to implement this objective and the results, if any, these measures have yielded?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). According to information available with us, civil administration has been restored in the Mizo Hills district. In the interest of better administration, a scheme of limited regrouping of villages has recently been implemented, covering all villages within a ten mile belt of the road from Silchar to Lungleh via Aijal. The administration of the grouped centres has also been taken over by the Civil authorities. The problem of complete restoration of law and order in the district is being tackled with vigour by our Security Forces.

Payment of Bonus by Associated Cement Companies

*342. **Shri P. Ramamurti:**

Shri A. K. Gopalan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that a National Tribunal under the Industrial Disputes Act has been set up to enquire and submit its report on the dispute of payment of bonus for the